

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-104-2020**

Gokuldas Naik & Another .... Petitioners  
Versus  
State of Goa & Others .... Respondents

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Mr. Gaurish Agni, Advocate for the Petitioners.

Mr. Devidas Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for Respondent Nos. 1 to 6.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 24<sup>th</sup> July, 2020**

P.C.

Heard Mr. Agni, the learned Counsel for the petitioners.

2. Issue notice to the respondents, returnable in two weeks. In addition to usual mode of service, private service is permitted.

3. The learned Advocate General appears along with Additional Government Advocate, Ms. Ankita Kamat for the respondent nos. 1 to 6.

4. The concerned respondents to inform the Court by the next date the status of the complaint made by the petitioners, if any, with regard to the issue which is now raised in this Petition.

5. After service is complete, liberty is granted to apply.

6. We make it clear that any further action by the respondents, shall be subject to further orders in this Petition and therefore, there is no question of claiming any equities in the matter.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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